

ASSAM ACT XIII OF 1943.

THE ASSAM HINDU WOMEN'S RIGHTS TO PROPERTY (EXTENSION TO AGRICULTURAL LAND) ACT, 1943.

[Passed by the Assam Legislature.]

(Received the assent of the Governor on the 7th December 1943.)

[Published in the Assam Gazette of the 15th December 1943.]

*An Act to extend the operation of the Hindu Women's Rights to Property Act, 1937, and the Hindu Women's Rights to Property (Amendment) Act, 1938, to Agricultural land in the Province of Assam.*

WHEREAS the Hindu Women's Rights to Property Act, 1937, and the Hindu Women's Rights to Property (Amendment) Act, 1938, purport to give better rights to women in respect of property in general ;

And whereas transactions have already taken place in the Province on the basis that women had acquired better rights under the said Acts in respect of agricultural land as well as other kinds of property ;

And whereas it has now been established that the said Acts do not operate to give them better rights in respect of agricultural land ;

*Price 1 ann or 1d.*

And whereas in order to validate those transactions as well as to give women in future those better rights and for other purposes, it is expedient to extend the operation of the said Acts to agricultural land with retrospective effect, but with certain savings ;

It is hereby enacted as follows :—

Short title,  
extent and  
commence-  
ment.

1.(1) This Act may be called the Assam Hindu Women's Rights to Property (Extension to Agricultural Land) Act, 1943.

(2) It extends to the Province of Assam.

(3) It shall come into force at once.

" Property  
" to in-  
clude agri-  
cultural  
land.

2. The term " property " in the Hindu Women's Rights to Property Act, 1937, and the Hindu Women's Rights to Property (Amendment) Act, 1938, as in force in the Province of Assam, shall include, and shall be deemed always to have included, agricultural land : Acts XVIII  
of 1937 and  
XI of 1938.

Provided that where any person who, but for this Act, would have been entitled to any property has been in possession or has made a transfer thereof, his possession till the commencement of this Act shall be deemed to be as lawful, and the transfer made by him shall be deemed to be as valid, as if this Act had not been passed.